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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

NEW DELHI, THE 16TH FEBRUARY, 1981.

NOTIFICATION  
INCOME TAX

No.3859(F.No.398/1/81-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.3537(F.No.398/22/80-ITCC) dated 8.7.1980, the Central Government hereby authorises Sri SIAM HASHEB AHMED, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sri SIAM HASHEB AHMED takes over charge as Tax Recovery Officer.

Sd/-  
(H. VENKATARAMAN)  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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(B.B. JAIKA)

ASSISTANT DIRECTOR OF INSPECTION(RS&P).

\* SHARMA \*